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Friday,
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08 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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[P.T.O]

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RAJYA SABHA

Friday, the 30th July, 2021/8 Shravana, 1943 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it was brought to my notice that some Members are whistling in the House. अपनी पुरानी आदत के कारण सीटी बजा रहे हैं, परंतु यह सदन है। दूसरा, some Members are putting their hands on the shoulders of marshals. I don't know what prompted them. Thirdly, some Members, holding placards, are standing in front of the Minister. With all these things, we are taking the House to a new low. I am very much concerned about this. There are two ways. First, ignore this and allow this to become *bazaar*, यदि हर एक मेम्बर अपनी सीटी बजाता है, तो बजाता रहे। The second is to take action. I feel really sorry to say this from this podium. I never expected my Members to go to that level. Yes, protesting, walking out, vehemently opposing the Government, all those things are part of this and going on. Sometimes, stalling also happens nowadays. It was there earlier also; some people were telling me. Yes. I am not going into that. But, हाउस की, पार्लियामेंट की कोई मर्यादा, पद्धति और परंपरा है, इसको देखना पड़ेगा। Question Hour and Zero Hour are Members' property, not Government's. The second is the Private Members' Business; it totally belongs to Members. The third one is, when issues are taken up, names are called. Yesterday onwards, we have started a new system whereby it will be a part of the Bulletin that so and so Member has raised so and so issue. At least, that will be a part of the Bulletin. For future generation, parliamentary books will be there, and they can understand from that also. All these things will be a part of the Bulletin in the coming days. I request all the Members to see that the decency and dignity of the House is maintained. That is why I am making an earnest appeal. There is a limit for patience and we should not exhaust the patience of the House. Now, Papers to be laid on the Table. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... After this, I will be calling Shri Venugopal. ...*(Interruptions)*... If the House is in the order, I will definitely call you. ...*(Interruptions)*...

PAPERS LAID ON THE TABLE

MoUs between the Government of India and HAL and KAPL

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, a copy each (in English and Hindi) of the following Papers:—

- (i) (a) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Hindustan Antibiotics Limited (HAL), for the year 2018-19.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4346/17/21]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), for the year 2020-21.

[Placed in Library. See No. L.T. 4482/17/21]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (1) S.O. 3776 (E), dated the 23rd October, 2020, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2020, along with Delay Statement.
- (2) S.O. 2674 (E), dated the 2nd July, 2021, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2021.

[Placed in Library. For (1) & (2), See No. L.T. 4374/17/21]

(3) S.O. 2871 (E), dated the 19th July, 2021, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2021.

[Placed in Library. See No. L.T. 4484/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Notification No. G.S.R. 328 (E), dated the 17th May, 2021, publishing the Consumer Protection (E-Commerce) (Amendment) Rules, 2021, under Section 105 of the Consumer Protection Act, 2019.

[Placed in Library. See No. L.T. 4373/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Notification F. No. BS/11/11/2021, dated the 4th June, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) Third Amendment Regulations, 2021, under Section 40 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. See No. L.T. 4372/17/21]

I. Notification of the Ministry of Railways

II. Report and Accounts (2019-20) of RLDA, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 500 (E), dated the 20th July, 2021, publishing the Railway Protection Force (Amendment) Rules, 2021, under sub-section (3) of Section 21 of the Railways Protection Force Act, 1957.

[Placed in Library. See No. L.T. 4398/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the working of the above Authority.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4397/17/21]

I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution
II. Report and Accounts (2019-20) of BRLF, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sadhvi Niranjana Jyoti, I lay on the Table —

I. (a) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), Notification No. G.S.R. 210 (E), dated the 26th March, 2021, publishing the Sugar Development Fund (Amendment) Rules, 2021, under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. L.T. 4486/17/21]

(b) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), under sub-section (5) of Section 45 of the Food Corporation Act, 1964:-

(1) No. EP-14(1)/2017, dated the 7th June, 2021, publishing the Food Corporation of India (Staff) (First Amendment) Regulations, 2021.

(2) No. EP-17(1)/2020, dated the 7th June, 2021, publishing the Food Corporation of India (Staff) (Second Amendment) Regulations, 2021.

(3) No. EP-1(1)/2015 (Pt.), dated the 18th June, 2021, publishing the Food Corporation of India (Staff) (Third Amendment) Regulations, 2021.

[Placed in Library. For (1) to (3), See No. L.T. 4488/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4375/17/21]

Report on the Action Taken pursuant to the recommendations of the JPC on Stock Market Scam and matters relating thereto (June, 2021)

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table, a copy (in English and Hindi) of the Thirty-sixth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (June, 2021).

[Placed in Library. See No. L.T. 4439/17/21]

Notifications of the Ministry of Commerce and Industry

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—

(1) S.O. 4741 (E), dated the 29th December, 2020, regarding amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.

(2) S.O. 1145 (E), dated the 11th March, 2021, regarding Export of Red Sanders wood by Government of Andhra Pradesh-Extension of time.

(3) S.O. 1548 (E), dated the 11th April, 2021, regarding amendment in Export Policy of Injection Remdesivir and Remdesivir API.

(4) S.O. 2070 (E), dated the 31st May, 2021, regarding Export of Red Sanders wood by Directorate of Revenue Intelligence — Extension of time.

(5) S.O. 2103 (E), dated the 1st June, 2021, regarding amendment in Export Policy of Amphotericin-B injections.

(6) S.O. 2332 (E), dated the 14th June, 2021, regarding amendment in Export Policy of Injection Remdesivir and Remdesivir API.

(7) S.O. 2663 (E), dated the 1st July, 2021, regarding amendment in Policy

condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.

(8) S.O. 2803 (E), dated the 12th July, 2021, regarding Supply of essential commodities to the Republic of Maldives during the years 2021-22 to 2023-24.

[Placed in Library. For (1) to (8), See No. L.T. 4729/17/21]

- I. **Reports and Accounts of various Corporations for various years and related papers**
- II. **Report and Accounts (2019-20) of NIPHM, Hyderabad and SFAC, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Twenty-fourth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2001-02, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Twenty-fifth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2002-03, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Twenty-sixth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2003-04, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

- (iv) (a) Twenty-seventh Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2004-05, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (v) (a) Twenty-eighth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2005-06, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (vi) (a) Twenty-ninth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2006-07, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (vii) (a) Thirtieth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2007-08, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (viii) (a) Thirty-first Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2008-09, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.

- (ix) (a) Thirty-second Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2009-10, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (x) (a) Thirty-third Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2010-11, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- [Placed in Library. For (i) to (x), See No. L.T. 4492/17/21]
- (xi) (a) Fifty-second Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xii) (a) Fifty-third Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- [Placed in Library. For (xi) and (xii), See No. L.T. 4495/17/21]
- (xiii) (a) Fifty-third Annual Report and Accounts of the Maharashtra Agro Industries Development Corporation Ltd., Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- [Placed in Library. See No. L.T. 4496/17/21]
- (xiv) (a) Fifty-first Annual Report and Accounts of the Andhra Pradesh State Agro Industries Development Corporation Ltd., Vijayawada, for the

year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) to (xiv) above.

[Placed in Library. See No. L.T. 4494/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2019-20.

(b) Annual Accounts of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2019-20 and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4380/17/21]

(ii) (a) Annual Report and Accounts of the Small Farmers' Agri-Business Consortium (SFAC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Consortium.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4379/17/21]

Accounts (2019-20) of the Rani Lakshmi Bai Central Agricultural University, Jhansi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kailash Choudhary, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 31 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:—

(a) Annual Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-20, along with separate Audit Report for the period from 2019-20.

- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 4498/17/21]

MESSAGES FROM LOK SABHA

- (I) **The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021**
- (II) **The Inland Vessels Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 29th July, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Inland Vessels Bill, 2021, as passed by Lok Sabha at its sitting held on the 29th July, 2021."

Sir, I lay a copy each of the Bills on the Table.

REPORTS OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

DR. SASMIT PATRA (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the First, Second and Third Reports (Seventeenth Lok Sabha) of the Joint Committee on Offices of Profit.

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं उपभोक्ता मामले विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के दसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the Third and Seventh Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers

श्री सभापति : पूरा पढ़ने की जरूरत नहीं होती। श्री भगवंत खूबा, आप संक्षिप्त में पढ़िएगा। आपका विषय क्या है?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): Sir, with your permission, I lay the following statements regarding:—

(i) Status of implementation of recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and

(ii) Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

Status of implementation of recommendations/observations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Agriculture

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, with your permission, I lay a statement regarding Status of implementation of recommendations/observations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Mr. Chairman, Sir, with your permission, I rise to announce that Government Business for the week commencing Monday, the 2nd of August, 2021, may consist of:-

1. Consideration of any item of Government Business carried over from today's order paper:- [it contains consideration and passing of the Coconut Development Board (Amendment) Bill, 2021.]
2. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) Promulgated by the President of India on 4th April, 2021 and consideration and passing of the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha.
3. Discussion on Statutory Resolution seeking disapproval of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021 and consideration and passing of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021, after it is passed by Lok Sabha.

4. Discussion on Statutory Resolution seeking disapproval of the Essential Defence Services Ordinance, 2021 (No.7 of 2021) promulgated by the President of India on 30th June, 2021 and consideration and passing of the Essential Defence Services Bill, 2021, after it is passed by Lok Sabha.

5. Discussion on Statutory Resolution seeking disapproval of the Tribunal Reforms (Rationalisation and Conditions of Service) Ordinance 2021 (No.2 of 2021) promulgated by the President of India on 4th April, 2021 and consideration and passing of the Tribunals Reforms Bill, 2021, after it is passed by Lok Sabha.

6. Consideration and return of the Appropriation Bills relating to the following Demands, as passed by Lok Sabha:

- (i) First Batch of Supplementary Demands for Grants for the year 2021-22.
- (ii) Excess Demands for Grants for the year 2017-18.

7. Consideration and passing of the following Bills, after their introduction:

- (i) The Constitution (Scheduled Tribes) Order Amendment Bill, 2021.
- (ii) The Limited Liability Partnership (Amendment) Bill, 2021.
- (iii) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021.

8. Consideration and passing of the following Bills, as passed by Lok Sabha:

- (i) The Inland Vessels Bill, 2021.
- (ii) The Airport Economic Regulatory Authority of India (Amendment) Bill, 2021.

9. Consideration and passing of the following Bills, after they are passed by Lok Sabha:

- (i) The General Insurance Business (Nationalisation) Amendment Bill, 2021.
 - (ii) The Central Universities (Amendment) Bill, 2021.
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REGARDING NOTICE UNDER RULE 187

MR. CHAIRMAN: Before I go to Zero Hour, Shri K.C. Venugopal.

SHRI K.C. VENUGOPAL (Rajasthan): Thank you, Mr. Chairman, Sir. I have given notice under Rule 187. It is a privilege notice against MoS (Health). This is regarding my Unstarred Question No. 243 in this august House. My question was very direct: "Whether it is a fact that a large number of Covid-19 patients died on road and in hospitals due to acute shortage of oxygen in the second wave." This was my question. The hon. Minister answered that question stating that there was no death that occurred due to oxygen shortage. ...*(Interruptions)*...

MR. CHAIRMAN: I have received ...*(Interruptions)*... No slogans...*(Interruptions)*... I have received notice...*(Interruptions)*... Mr. Venugopal, you will get an opportunity as and when we take up this. ...*(Interruptions)*... I have received notice from Shri K.C. Venugopal on this issue and it is being examined. I would also like to inform the new Members that I have to seek the response of the concerned Minister once I forward it to him. The process is on. Please be rest assured. That is the system. Now, Shri Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I would like to draw your kind attention to the fact that since November, 2016, till today, on no occasion has Rule 267 been allowed in the past five years. I strongly believe that the Rule still exists in the Rules Book, and kindly allow us to discuss under Rule 267.

MR. CHAIRMAN: Right, Sukhendu Sekharji, you have made your point. We have to discuss it also whenever we meet in GPC or whatever it is. Because Rule 267 was rarely used; now, I am receiving 10 to 15 notices under Rule 267 every day on different issues. If the House has to be adjourned on those -- adjourned -- that is not good. I want the House to function and discuss the issues. That is why, there is difference of opinion. We will see to it. Now, Zero Hour...*(Interruptions)*... Shri Vishambhar Prasad Nishad...*(Interruptions)*...

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): माननीय सभापति जी, ...*(व्यवधान)*...

MR. CHAIRMAN: The House is adjourned to meet at 12 o'clock.

The House then adjourned at ten minutes past eleven of the clock.

The House re-assembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question No. 121, Shri John Brittas. ...*(Interruptions)*...
Shri John Brittas. ...*(Interruptions)*... माननीय मंत्री जी। ...*(व्यवधान)*...

Sabari Rail project in Kerala

* 121. SHRI JOHN BRITTAS: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Kerala Rail Development Corporation Limited (KRDCL) has submitted a project for construction of Sabari railway line connecting Angamaly with Erumeli in the State of Kerala; and
(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Angamali-Sabarimala new rail line was sanctioned in 1997-98 at a cost of Rs. 550 crore. Total length of the project is 116 Km. Anticipated cost of the project at 2017-18 rates is Rs. 2815 crore.

5 km section of this project was passing through Periyar Tiger Reserve Forest. On the request of State Government, the project was terminated at Erumeli due to reserve forest area. Alignment of the project passes through three Districts i.e. Ernakulam, Idukki and Kottayam districts. Final location survey (FLS) for Angamali-Kaladi-Ramapuram section (70 Km) has been completed in 2002 and further survey in the Kottayam district was stopped by local people in 2007 due to objections on

alignment. The final project report can be prepared only after Final Location Survey is completed.

Consequently, in this project, work on Angamali-Kaladi (7 Km) and long lead works on Kaladi-Perumbavoor (10 Km) have been taken up. However, further works on this project could not be taken forward due to protests by local people against land acquisition and fixing of alignment of the line, court cases filed against the project and inadequate response from the State Government of Kerala.

This has delayed the execution of the above project and as a result, project cost has increased from Rs. 550 crore in 1997 to Rs. 1566 crore (including land cost of Rs. 719 crore) in 2011 and further to Rs. 2,815 crore (including land cost of Rs. 965 crore) in 2017. As taking forward of this project showing 512% increase in project cost solely with Railway Funds was not possible, Railway had requested Government of Kerala vide letters dated 06.09.2011, 22.12.2011, and 08.10.2012 to share atleast 50% cost of the project.

Government of Kerala vide their letter dated 27.11.2015 agreed to share 50% cost of the project. Government of Kerala had also identified this project for execution under Joint Venture Scheme with Ministry of Railways and therefore, an MoU was also signed on 01.09.2016. Unfortunately, within a year, the State Government vide letter dated 15.11.2016 withdrew their own consent to share 50% cost of the project.

However, given the public demand, Railways again conducted detailed deliberations on the feasibility of taking forward this project vis-à-vis the availability of funds. Due to significant deficit, it was again decided by Railways in December, 2017 that the project should be undertaken on cost sharing basis.

Government of Kerala was again requested vide letters dated 06.02.2018 and 01.03.2018 for their consent to share at least 50% cost of the project for the benefit of the State. There has been no positive response to this offer. As the State Government has withdrawn its own previously sanctioned consent to share 50% cost of the project and is not cooperating in resolving the various obstructions, Railways has decided to freeze further expenditure on this project temporarily, and keep execution of works in abeyance, in September, 2019.

Ministry of Railways vide letter dated 11.01.2020 advised Government of Kerala that it is not feasible for Railways to take the project forward solely with Railway funds, and State Government of Kerala was again requested to share the cost of development of Railway network in the State. This will help Railways to provide the much required rail link for the travelling needs of local people and pilgrims to the Holy Shrine.

After long persuasion, recently Government of Kerala vide letter dated 07.01.2021 has conveyed their decision to share 50% of the total project cost (Rs. 2815 crore) of Angamali – Sabarimala Railway project through Kerala Infrastructure Investment Fund Board (KIIFB), subject to the condition that operation and maintenance of the track shall be done by Ministry of Railways while the stations along the route will be developed by a Special Purpose Vehicle (SPV) (through public private partnership route) and the net revenue realized by the SPV will be shared on a 50:50 basis between State Government and Ministry of Railways, after offsetting the cost of Operation & Maintenance (O&M) as agreed to by Railways. M/S KRDCIL has been advised to complete Final Location Survey and to update the project cost. Further implementation of the project will be taken up after examination of complete report on merits including its financial viability.

MR. DEPUTY CHAIRMAN: First supplementary. ...*(Interruptions)*... First supplementary, Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Mr. Deputy Chairman, Sir, through you, I request the hon. Railway Minister to take up the New Railway Project, that is, Jolarpettai-Krishnagiri-Hosur in Tamil Nadu as there is a lot of demand for this project. Krishnagiri District has become an industrial sector. It is a defence corridor. ...*(Interruptions)*... Hon. Prime Minister of India also announced it. Therefore, we are grateful to the Government for having announced such kinds of schemes. ...*(Interruptions)*... At the same time, Sir, through you, I request the Government to take up this New Railway Project connecting Jolarpettai-Krishnagiri-Hosur-Bengaluru. ...*(Interruptions)*... I want to know from the hon. Minister the status of the project. Since 1984, we have been requesting for this project but it always got delayed. At least, now, in the present situation prevailing in the area, I request the Railway Minister to take up the project and implement it quickly. ...*(Interruptions)*...

श्री दानवे रावसाहेब दादाराव: उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहता हूँ कि ...*(व्यवधान)*... यह जो रेल लाइन है, ...*(व्यवधान)*... यह अंगमालि से प्रस्तावित थी। ...*(व्यवधान)*... 1997-98 में 550 करोड़ रुपए की लागत से यह प्रस्तावित थी। ...*(व्यवधान)*... 116 किलोमीटर का यह रास्ता था, ...*(व्यवधान)*... लेकिन स्थानीय लोगों के विरोध के कारण यह सर्वे उस समय नहीं हो सका। ...*(व्यवधान)*... 2017-18 में 2,815 करोड़ रुपए की लागत हो गई। ...*(व्यवधान)*... उपसभापति महोदय, इसमें Tiger Reserve Forest के कारण गाँव के लोगों का विरोध था, शासन का विरोध था। ...*(व्यवधान)*... मैं आपको बताना चाहता हूँ कि

केरल सरकार ने 2015 में 50 परसेंट share के साथ यह प्रस्ताव किया था कि हम इसके लिए 50 परसेंट देंगे, ...(व्यवधान)... लेकिन केन्द्र सरकार के राज्य सरकार से सम्पर्क करने के बाद भी राज्य सरकार से कोई सहयोग नहीं मिलने के बाद ...(व्यवधान)... वापस ...(व्यवधान)... राज्य सरकार ने 50 परसेंट देने की बात की, ...(व्यवधान)... लेकिन राज्य सरकार द्वारा प्रस्ताव आने के बाद इस पर विचार हो सकता है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: There is no other supplementary. Question No. 122.

Production of oilseeds and edible oil in the country

* 122. DR. BANDA PRAKASH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether any concrete steps are being taken by Government for increasing the production of oilseeds and edible oil to avoid the need for import of edible oil;
- (b) if so, the details thereof and the steps being taken by Government for promoting farming/cultivation of oilseeds among farmers so that there is no need of importing edible oil;
- (c) whether Government has held National Seeds Conferences during the last three years to help the farmers during their sowing season in view of the changing circumstances in the country; and
- (d) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Yes, Sir. The Government is implementing the National Food Security Mission (Oilseeds and Oil Palm) in the country to increase the production and productivity of oilseeds and oil palm and thereby increasing the production of domestic edible oils. The scheme is being implemented with an objective to augment the availability of edible oils and to reduce the import by increasing the production and productivity of oilseeds crops viz., Soybean, Groundnut, Rapeseed-Mustard, Sunflower, Castor, Sesame, Safflower, Linseed and Niger and also for oil palm. The production of oilseeds has gone up from 186.00 lakh tonnes during 1991-92 to

365.65 lakh tonnes during 2020-21 (3rd Advance Estimates). The area under Oilpalm cultivation has increased from 8585 ha in 1991-92 to 3.70 lakh ha in 2020-21.

For NFSM (oilseeds), interventions such as purchase of breeder seeds, production of foundation and certified seeds, distribution of certified seeds, plant protection equipments and chemicals, distribution of Gypsum/pyrite/lime/single super phosphate, Nuclear Poly Hydrosis Virus, Supply of improved farm implements, distribution of sprinkler sets, pipes for carrying water from source to the field, integrated pest management, famers, officer's and extension worker's training are undertaken. Newly released high yielding varieties of oilseeds are also distributed through the oilseeds minikit programmes to the farmers free of cost. Further transfer of technology through Front Line Demonstrations (FLDs) and Cluster Front Line Demonstrations (CFLDs) are also being provided to the farmers through the Indian Council of Agricultural Research (ICAR)/ Krishi Vigyan Kendra (KVKs).

The interventions under NFSM-Oil palm comprises of three major components i.e (i) area expansion inputs covering assistance for planting material, maintenance/cultivation cost, inputs for inter-cropping during gestation period of 4 years, (ii) production inputs covering drip-irrigation, bore-well/water harvesting structure, diesel/electric pump set, vermi-compost unit, establishment of new seed garden, machinery & harvesting tools, special component for NE/hilly states/ left wing (LW) areas for construction of roads and establishment of new oil palm processing unit and (iii) transfer of technologies covering assistance for training of farmers/officers, demonstrations on oil palm at farmer's field, need based Research & Development projects on oil palm, including import of germplasm and training infrastructure support to Indian Council of Agricultural Research system.

To increase production and productivity of oilseeds, the annual action plan for 3 years (2021-22 to 2023-24) for Central Seed Agencies has been approved for purchase of Breeder seeds and production of Foundation and Certified seeds.

During the Rabi 2020-21, a special programme on Rapeseed & Mustard was implemented as a result of which the production has reached to 99.80 lakh tonnes in 2020-21 (3rd advance estimate) from 91.23 lakh tonnes of 2019-20. Further, for Kharif 2021, a total of 922935 number of oilseed minikits of high yielding varieties of soybean, groundnut and sesame have been allocated for distribution in all the major oilseed growing states.

The details are as under;

S. No.	Oilseeds Crop	States and Districts	No of Minikits
1.	Groundnut	7 States & 53 districts	74000
2	Soybean	9 states & 90 districts	816435
3	Sesame	9 states & 50 districts	32500
	Total	-	922935

Due to the above major initiatives, production of oilseeds & edible oils has increased from 314.59 lakh tonnes (2017-18) to 365.65 lakh tonnes (2020-21) and from 103.80 lakh tonnes (2017-18) to 110.00 lakh tonnes (2020-21) respectively, where as the import of edible oils has decreased from 154.00 lakh tonnes in 2017-18 to 133.70 lakh tonnes in 2020-21.

(c) and (d) The Government of India supplements the efforts of the State Governments by coordinating seed requirement and availability among the states through Zonal Seed Review Meetings held before every crop season. The crop-wise requirement and availability of Certified/quality oilseeds in the country during from the year 2018-19 to Kharif-2021 is as under:

Qty. in Lakh Quintals

Crop	2018-19		2019-20		2020-21		Kharif 2021	
	R	A	R	A	R	A	R	A
Groundnut	25.54	29.27	21.33	25.52	26.35	26.70	19.86	21.70
Rapeseed & Mustard	2.34	2.99	2.47	2.84	2.88	3.08	0.00	0.00
Til	0.49	0.56	0.39	0.41	0.50	0.53	0.20	0.24
Sunflower	0.28	0.43	0.17	0.19	0.33	0.39	0.14	0.14
Soyabean	29.11	28.17	30.52	33.88	27.23	24.03	28.99	28.11
Linseed	0.14	0.11	0.19	0.13	0.13	0.16	0.01	0.01
Castor	0.56	0.62	0.44	0.53	0.52	0.58	0.50	0.91
Safflower	0.06	0.1	0.07	0.06	0.05	0.05	0.04	0.04
Niger/Others	0.04	0.03	0.03	0.04	0.04	0.04		
Oilseed Total	58.56	62.28	55.61	63.60	58.03	55.56	49.73	51.15

R - Requirement

A - Availability

DR. BANDA PRAKASH: Sir, what is the action plan of the Government of India to achieve self-sufficiency in the edible oils? ...*(Interruptions)*... What is the extent of acreage that they are going to extend? ...*(Interruptions)*...

श्री उपसभापति : माननीय मंत्री जी। ...*(व्यवधान)*...

श्री कैलाश चौधरी : माननीय उपसभापति जी, माननीय सदस्य ने खाद्य तेल की आपूर्ति की योजना के बारे में पूछा है। ...*(व्यवधान)*... भारत सरकार ने इसके लिए महत्वपूर्ण कार्यक्रम प्रारम्भ किए हैं, जिससे हम तेल के क्षेत्र में आत्मनिर्भर बनें। ...*(व्यवधान)*... इसके लिए National Food Security Mission के तहत National Food Security Mission - Oilseeds, National Food Security Mission - Oil Palm और National Food Security Mission - Vriksha Janit Tilhan को लेकर सरकार काम कर रही है। ...*(व्यवधान)*... इन दो प्रोजेक्ट्स के माध्यम से वह किसानों को सहायता भी प्रदान कर रही है और सहयोग भी कर रही है। ...*(व्यवधान)*... साथ ही साथ इसके लिए उन्नत किस्म के बीज किसानों को दिए जा रहे हैं।...*(व्यवधान)*... किसानों को seed mini kit भी वितरित की जाती है।...*(व्यवधान)*... Inter-cropping management के माध्यम से diversification पर जाने के लिए भी किसानों को जाग्रत किया जाता है।...*(व्यवधान)*... हमने लगभग 36 seed hubs तैयार किए हैं, जहां हर किस्म के सीड्स तैयार करके किसानों को दिए जाते हैं, ताकि किसानों का उत्पादन अधिक हो सके।...*(व्यवधान)*...

श्री उपसभापति : माननीय मंत्री जी, कृपया संक्षेप में जवाब दें।...*(व्यवधान)*...

DR. BANDA PRAKASH: Sir, they are spending around Rs. 65,000-70,000 crores on the import of edible oil but they are allocating only Rs. 400-500 crores on seed farming. ...*(Interruptions)*... Is there any plan with the Government of India to increase the Budget allocation for more cultivation of oil seed farming? ...*(Interruptions)*...

श्री कैलाश चौधरी : माननीय उपसभापति जी, जैसा माननीय सदस्य ने पूछा है, एक मिशन के तहत इस काम को किया जा रहा है।...*(व्यवधान)*... हमारे यहां तेल उत्पादन कैसे बढ़े सके, इस दृष्टि से किसानों को ट्रेनिंग दी जाती है।...*(व्यवधान)*... जैसा हमने बताया, National Food Security Mission के तहत इसके लिए अलग से बजट allocate किया जा चुका है, जिससे हम किसानों को motivate कर सकें और processing के लिए सहायता भी दे सकें।...*(व्यवधान)*... इसमें हम राज्य सरकारों को भी सहायता देते हैं, ताकि वे भी इस काम में और अधिक आगे बढ़ सकें।...*(व्यवधान)*...

श्री महेश पोद्दार : महोदय, 20 जुलाई को लोक सभा में स्टार्ड क्वेश्चन का जवाब देते हुए माननीय मंत्री जी ने बताया था कि देश को ऑयल के मामले में आत्मनिर्भर बनाने के लिए पूरे देश में 36 oilseed hubs बना करके एक अभूतपूर्व कार्य किया गया है।...**(व्यवधान)**... महोदय, मैं जानना चाहता हूँ कि क्या झारखंड समेत अन्य जगहों पर ऐसे और hubs बनाने की सरकार की कोई योजना है, जिससे हम आत्मनिर्भर हो सकें? ...**(व्यवधान)**...

श्री कैलाश चौधरी : माननीय उपसभापति जी, माननीय सदस्य ने पूछा है कि क्या और स्थानों पर भी ऐसे hubs स्थापित किए जाएंगे, तो मैं उन्हें बताना चाहूंगा कि इसमें वहां के वातावरण के गुण-अवगुण और वहां की प्रोडक्शन की स्थिति को देखा जाता है। ...**(व्यवधान)**... साइंटिस्ट्स की रिसर्च के आधार पर टीम गठित करते हुए इसका निर्णय लिया जाता है।...**(व्यवधान)**... अगर टीम को लगता है कि वहां पर वास्तव में उत्पादन हो सकता है, तो वहां seed hub बनाकर...**(व्यवधान)**... निश्चित रूप से हम सहयोग करने के लिए तैयार रहते हैं।...**(व्यवधान)**... मैं समझता हूँ कि अगर ऐसा कोई स्थान होगा, तो वहां किसानों के सहयोग के लिए मोदी जी की सरकार हर समय तैयार है।...**(व्यवधान)**... चाहे seed hub बनाने की बात है, चाहे तेल के उत्पादन की बात हो या processing की बात हो।...**(व्यवधान)**... अगर इसके लिए कहीं से भी agriculture infrastructure को शोधित करना होता है, तो हमारी सरकार वह काम निश्चित रूप से करती है।...**(व्यवधान)**... आवश्यकता के अनुसार, वहां के गुण-अवगुण और व्यवस्था को देखते हुए भारत सरकार हर सम्भव मदद करती है।...**(व्यवधान)**...

श्री हरनाथ सिंह यादव : मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि विगत दो वर्षों के दौरान क्या केन्द्र सरकार ने विभिन्न महत्वाकांक्षी योजनाओं के माध्यम से किसानों की आमदनी को दोगुना करने और उनकी फसलों का लाभकारी मूल्य दिलवाने के लिए कोई कदम उठाए हैं? ...**(व्यवधान)**... यदि हां, तो क्या जैविक कृषि को बढ़ाने के लिए भी कोई योजना बनाई गई है? ...**(व्यवधान)**...

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, प्रधान मंत्री जी ने किसानों की इनकम डबल करने के लिए कई महत्वपूर्ण कदम उठाए हैं।...**(व्यवधान)**... इसके लिए किसानों को उन्नत किस्म के बीज देने की भी योजना बनाई गई है।...**(व्यवधान)**... साथ ही Agriculture Infrastructure Fund के माध्यम से भी उन्हें सहायता दी जाती है।...**(व्यवधान)**... MSP को भी डेढ़ गुना कर दिया गया है।...**(व्यवधान)**... इस तरह से किसानों की income double करने के लिए एक प्रक्रिया के तहत काम किया जा रहा है।...**(व्यवधान)**...

माननीय सदस्य ने organic farming की बात पूछी है, तो organic farming के लिए अगर किसान cluster बना कर खेती करते हैं, ...**(व्यवधान)**... अगर 10 किसान मिल कर 20 हेक्टेयर जमीन के ऊपर खेती करते हैं, तो उसमें लगभग 50,000 रुपये की सहायता प्रदान की जाती है।...**(व्यवधान)**... इसमें से 21,000 रुपये direct benefit के तौर पर किसान के खाते में डाले जाते हैं।...**(व्यवधान)**... साथ ही खेती के लिए bio-fertilizer तैयार करने के लिए भी सरकार

ने subsidy देने का प्रावधान किया है और किसानों की सहायता की है।...**(व्यवधान)**... किसान जब भी organic खेती करेंगे, तो निश्चित रूप से किसानों को लाभ होगा।...**(व्यवधान)**... इस दृष्टि से भारत सरकार ने अलग से भी बजट का प्रावधान किया है।...**(व्यवधान)**... भारत सरकार की जो 'नमामि गंगे योजना' चल रही है, उसके तहत गंगा के किनारे-किनारे ऑर्गेनिक खेती को बढ़ावा दिया जा रहा है।...**(व्यवधान)**... इस तरह से सरकार के द्वारा कई तरह के कार्यक्रम चलाए जा रहे हैं।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.30 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at ten minutes past twelve of the clock.

The House reassembled at thirty minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

REGARDING PRIVATE MEMBERS' RESOLUTIONS

SHRI JAIRAM RAMESH (Karnataka): Sir, there is Rule 267 notice. ...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्यगण, यह Private Members' Resolution का समय है। ...**(व्यवधान)**... यह माननीय सदस्यों का विषय है। ...**(व्यवधान)**... जो लोग बैल में आ रहे हैं, उनसे मैं आग्रह करूँगा कि यह प्राइवेट मेम्बर्स का समय है। ...**(व्यवधान)**... यह Private Members' Resolution का समय है, कृपया इसको चलने दीजिए। ...**(व्यवधान)**...

Shri Rakesh Sinha to move the Resolution that this House resolves that a law applicable to the entire country be framed to achieve the goal of the replacement level of population and the paradigm of 'Hum do hamare do.' ...*(Interruptions)*...
Shri Rakesh Sinha. ...*(Interruptions)*... Shri Rakesh Sinha, not present. Resolution not moved. ...*(Interruptions)*...

Shri Shaktisinh Gohil to move the Resolution urging the Government to meet the shortage of vaccines, make the vaccination process hassle-free and to ensure availability of ventilators and other essential equipment to counter the likely third wave

of Covid-19 Pandemic in the country. ...(*Interruptions*)... Shri Shaktisinh Gohil, not present. Resolution not moved. ...(*Interruptions*)...

Dr. Sasmit Patra to move the Resolution urging the Government to introduce 33 percent reservation quota for women in Parliament to increase the representation of women and to promote women's participation in all sectors of social and economic life. ...(*Interruptions*)... Dr. Sasmit Patra, not present. Resolution not moved. ...(*Interruptions*)...

Dr. L. Hanumanthaiah to move the Resolution urging upon the Government to bring changes in the prevailing Act for effectively curbing manual scavenging in the country and adopting machinery technology and timely payment of compensation and rehabilitation of manual scavengers. ...(*Interruptions*)... Dr. L. Hanumanthaiah, not present. Resolution not moved. ...(*Interruptions*)...

Shri Binoy Viswam to move the Resolution urging the Government to confer Statehood to Union Territory of Lakshadweep with a Legislative Assembly which may facilitate a stronger democratic and participative system of governance and to constitute a Committee of Members in Parliament to review the administration in all Union Territories. ...(*Interruptions*)... Shri Binoy Viswam, not present. Resolution not moved. ...(*Interruptions*)...

Hon. Members, these are Private Members' Resolutions. ...(*Interruptions*)... Resolutions not moved. Members are absent; so, I move to the next Business. ...(*Interruptions*)...

GOVERNMENT BILLS

MR. DEPUTY CHAIRMAN: Bills for Introduction, the Limited Liability Partnership (Amendment) Bill, 2021. Rao Inderjit Singh to move for leave to introduce the Limited Liability Partnership (Amendment) Bill, 2021.

The Limited Liability Partnership (Amendment) Bill, 2021

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; THE MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I move for leave to introduce a Bill to amend the Limited Liability Partnership Act, 2008.

The question was put and the motion was adopted.

RAO INDERJIT SINGH: Sir, I introduce the Bill.

The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I move for leave to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

The question was put and the motion was adopted.

DR. BHAGWAT KISHANRAO KARAD: Sir, I introduce the Bill.

The Coconut Development Board (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: We move now to the next Business, the Coconut Development Board (Amendment) Bill, 2021. Now, Shri Narendra Singh Tomar to move a motion for consideration of the Coconut Development Board (Amendment) Bill, 2021. ...*(Interruptions)*...

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर): महोदय, मैं प्रस्ताव करता हूँ कि:

“नारियल विकास बोर्ड अधिनियम, 1979 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

...(व्यवधान)...

The question was proposed.

MR. DEPUTY CHAIRMAN: The Motion is moved. ...*(Interruptions)*... आप इस मोशन पर कुछ बोलना चाहेंगे? ...(व्यवधान)...

श्री नरेन्द्र सिंह तोमर: उपसभापति महोदय, मैं अभी नहीं बोलना चाहता। ...(व्यवधान)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, ... *(Interruptions)*...

श्री उपसभापति : श्री मुजीबुल्ला खान। ...(व्यवधान)...

श्री मुजीबुल्ला खान (ओडिशा) : मान्यवर उपसभापति महोदय, नारियल विकास बोर्ड की जो स्थापना हुई थी, वह 1981 में धारा-4 के तहत हुई थी। आज मैं एक बात कहना चाहता हूँ कि हमारे जो कोस्टल रीजन्स हैं, उन रीजन्स को कम से कम प्राइोरिटी तो दी जाए, खास करके हमारा ओडिशा, जहां 780 किलोमीटर का कोस्टल रीजन है। अतः ओडिशा को प्राइोरिटी दी जाए। ओडिशा क्लाइमैटिक दृष्टि से बहुत ही पिछड़ा हुआ है और वहां बार-बार तूफान आता है इसलिए बोर्ड में हमारा एक मेम्बर परमानेंट रखना चाहिए, यह मैं माननीय मंत्री महोदय से कहना चाहता हूँ, धन्यवाद।

श्री उपसभापति : चूँकि और किसी स्पीकर ने नाम नहीं दिया है इसलिए मैं मिनिस्टर को रिप्लाइ के लिए बुला रहा हूँ। ...**(व्यवधान)**...

श्री नरेन्द्र सिंह तोमर: माननीय उपसभापति महोदय, हम लोगों ने नारियल विकास बोर्ड अधिनियम में जो संशोधन प्रस्तुत किया है, इसके पीछे उद्देश्य यही है कि नारियल का जो क्षेत्र है, उसको और विकसित किया जाए, विपणन की सुविधाएं दी जाएं ताकि उससे किसानों को अधिक से अधिक फायदा मिले। मैं इतना ही इस अवसर पर कहना चाहता हूँ और जिन माननीय सदस्य ने इस पर अपने विचार व्यक्त किए, उनके प्रति आभार प्रकट करता हूँ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Narendra Singh Tomar to vote. Now, the question is:

“That the Bill further to amend the Coconut Development Board Act, 1979, be taken into consideration.”

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clauses 1, the Enacting Formula and the Title were added to the Bill.

SHRI K.C. VENUGOPAL: Sir, this is one of the important Bills. ...*(Interruptions)*... This is affecting the farmers. ...*(Interruptions)*... How can you pass such an important Bill in din? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, there are no names. ...*(Interruptions)*... There are no names. ...*(Interruptions)*... You have not given your name. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: It must go on record that you have not given your name here. ...(*Interruptions*)... You do not want to speak. ...(*Interruptions*)... If you want division, first go back to your seats. ...(*Interruptions*)... If you want division, go back to your seats. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)...

SHRI K.C. VENUGOPAL: *

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)... If you want division, I will allow it. ...(*Interruptions*)... I am waiting. ...(*Interruptions*)... If you are interested in division, please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Nothing is going on record.

SHRI K.C. VENUGOPAL: *

MR. DEPUTY CHAIRMAN: You are not interested in voting, so, you are not going to your seats. ...(*Interruptions*)... You know the precedent, you know the rules. ...(*Interruptions*)... So, please. ...(*Interruptions*)... Again, I am giving one opportunity, मैं आपसे फिर अनुरोध कर रहा हूँ कि अगर आप वोटिंग चाहते हैं तो अपनी सीट पर जाइए। जो रूल्स और प्रिसिडेंट हैं, उसके अनुसार आप जानते हैं कि यह हाउस शुरू से जिन नियमों से चल रहा है, उसी को मैं फॉलो कर रहा हूँ। आपने स्पीकर का नाम नहीं दिया है। Now, Shri Narendra Singh Tomar to move that the Bill be passed.

श्री नरेन्द्र सिंह तोमर: माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूँ कि:

“विधेयक को पारित किया जाए।”

The question was put and the motion was adopted.

* Not recorded.

श्री उपसभापति : वैल में खड़े होकर 'no' कहने का कितना अधिकार है, वह आप जानते हैं ।
...(व्यवधान)... The House stands adjourned to meet at 11.00 hrs on Monday, the 2nd August, 2021.

The House then adjourned at forty minutes past two of the clock till eleven of the clock on Monday, the 2nd August, 2021.

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